# GOVERNMENT OF INDIA MINISTRY OF INFORMATION & BROADCASTING RAJYA SABHA UNSTARRED QUESTION NO.2482 TO BE ANSWERED ON 24.03.2022

## **GUIDELINES TO RADIO CHANNELS**

## 2482. SHRI DEREK O' BRIEN:

Will the Minister of **INFORMATION AND BROADCASTING** be pleased to state:

- (a) Whether Government has a set of parameters to determine content as vulgar and objectionable in light of their recent guidelines to FM channels, if so, the details thereof and if not, the reasons therefor; and
- (b) the manner in which Government would determine if comments made intends to defame and derogate as Government has also dissuaded against defamatory and derogatory remarks made by jockeys?

### **ANSWER**

## THE MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS & SPORTS (SHRI ANURAG SINGH THAKUR)

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- (a) Private FM Radio channels are required to comply with the terms & conditions of Grant of Permission Agreement (GOPA) executed with the Ministry of Information & Broadcasting for running FM radio stations. Clause 11.1 of the GOPA provides that the Permission Holder shall follow the same Programme and Advertisement Codes followed by All India Radio, as amended from time to time or any other applicable code, which the Central Government may prescribe from time to time.
- (b) Government may suo motu or on the basis of complaints take cognisance and place the matter before the Inter-Departmental Committee (IDC) on Programme and Advertising Codes for recommending appropriate penalties. On the recommendation of the Committee, a decision to impose penalty is taken. However, before the imposition of a penalty, the Permission Holder shall be given an opportunity to represent its case.

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